

LID No. 111/17

**Rahul Goasai vs Rajesh Aggarwal and Karan Aggarwal, Owner/Prop./
Partner of City Park Green Resort**

16.07.2020

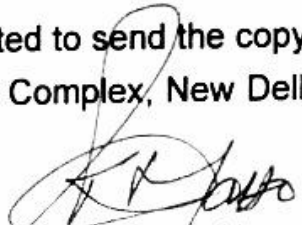
Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 17.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 17.07.2020 at 1:00 PM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 413/16

Deepa vs Spiker Exclusive Footwear.

16.07.2020

Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 20.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 20.07.2020 at 11:00AM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 341/19

Yogender Thakur vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

Present:-

None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 342/19

Kamlesh Kumar vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

Present:-

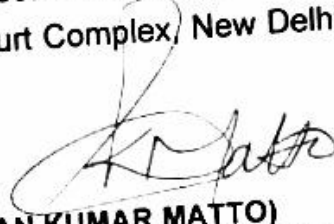
None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.

LIR No. 1771/16

Sanjeet Kumar Tanwar vs M/s G4S Cash Services India Pvt.Ltd.

16.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of the ARs of both the parties were not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3386/16
Krishna Prasad vs M/s G. Fashion

16.07.2020

Present:- None for the workman.
 Management already exparte.
 File is taken up today.

The matter is already fixed for hearing final arguments for 18.07.2020.

Notices to the AR of the workman is ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 18.07.2020 at 10:00 AM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.

LIR No. 382/16

Vinod Sharma vs M/s Devson Presstech Pvt Ltd.

16.07.2020

Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 17.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 17.07.2020 at 12 noon.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.

LID No. 339/19

Sanoj Kurmi vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 5196/16
Vijay Pal vs M/s G4S Cash Services India Pvt.Ltd.

16.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of the ARs of both the parties were not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



LID No. 337/19

Chhatti Lal vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

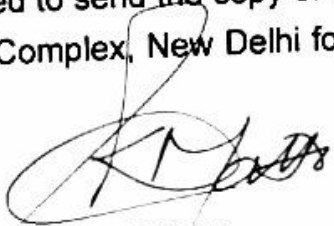
Present:- None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 383/16

Ramesh Choudhary vs M/s Devson Presstech Pvt Ltd.

16.07.2020

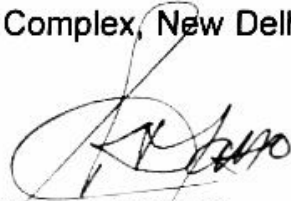
Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 17.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 17.07.2020 at 12 noon.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 503/16

Rakesh Kumar vs Amarjeet Singh Cheema others

16.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2725/16
Satender Kumar vs Diwan Hydrolic

16.07.2020

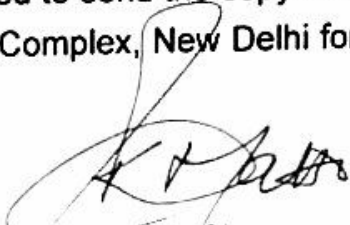
Present:- None for the parties.

File is taken up today.

The matter is already fixed for hearing final arguments for 18.07.2020.

Notices to the ARs of the parties are ordered to be issued through whatsapp to advance arguments through video conference for the date already fixed i.e. 18.07.2020 at 11:00 AM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 344/19

Sunil Saha vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

Present:-

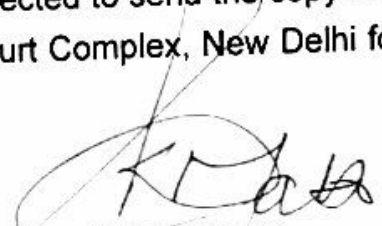
None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 346/19

Shashi vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

Present:-


None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3171/16

Ms. Neena vs Shine and Standard Max Super Speciality Hospital

16.07.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Ms. Usha Sharma Id. AR for the workwoman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 19.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3420/17

Shivnath Singh Yadav vs Gaurav Enterprises and ors.

16.07.2020

Present:-

None for the parties.

The matter is fixed for today for filing rejoinder and framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of any of the parties.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing the rejoinder and framing of issues in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.

LID No. 343/19

Gopal vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

Present:-

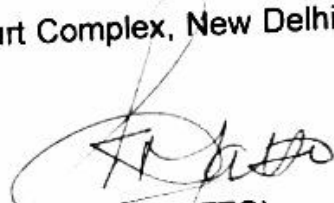
None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.

LID No. 456/16

Deepak Sharma vs M/s G4S Cash Services India Pvt.Ltd.

16.07.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of the ARs of both the parties were not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 19.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.

LID No. 340/19

Nand Kishore vs Relaxo Footwears Ltd/Dangi Enterprises

16.07.2020

Present:-

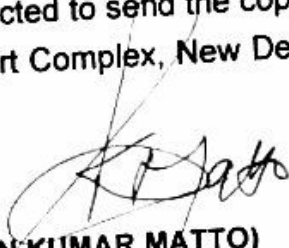
None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 19.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.

LIR No. 5188/16

Ved Prakash vs M/s G4S Cash Services India Pvt.Ltd.

16.07.2020


Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of the ARs of both the parties were not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3740/16

Virender Singh Hooda vs M/s G4S Cash Services India Pvt.Ltd.

16.07.2020

Present:-

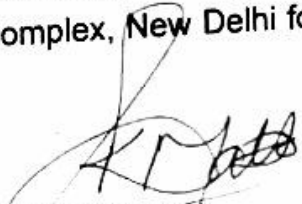
None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of the ARs of both the parties are not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 19.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
16.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA